

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 36934/2019

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

BANWARI & ANR.

Respondent(s)

(Please list I.A.NO. 153697/2022 i.e. application for permission to amend memo of parties.

IA No. 153697/2022 - APPLICATION FOR PERMISSION)

Date : 16-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
[IN CHAMBER]

For Petitioner(s) Mr. Shashank Shekhar Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO. 153697/2022

The application for permission to amend the memo of parties is allowed. Let the applicant furnish the necessary information to the Registry so that appropriate changes be made in the memo of parties.

Three weeks is granted for the same.

(ARUSHI SUNEJA)
SENIOR PERSONAL ASSISTANT

(KAMLESH RAWAT)
COURT MASTER (NSH)